

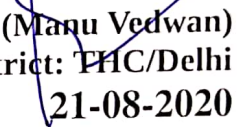
CC No. 2710/2019
State Vs Ankit Gogna @ Hunny
FIR NO. 001765/2019
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

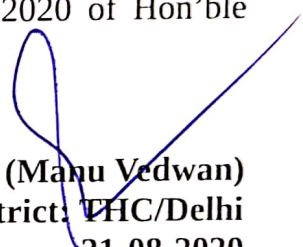
CC No. 1984/2019
State Vs Akshay @ Vinay
FIR NO. 44/2019
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: DHC/Delhi
21-08-2020

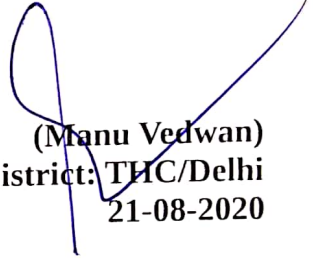
CC No. 1980/2019
State Vs Ankit @ Gogna @ Hunny
FIR NO. 00820/2018
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

CC No. 8103/2018
State Vs Mohd Naved Qureshi
FIR NO. 124/2018
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

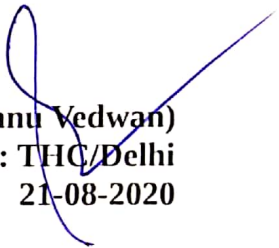
CC No. 3051/2018
State Vs Deepak
FIR NO. 270/2016
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

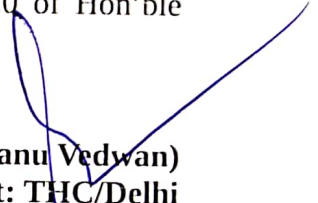
**CC No. 2165/2018
State Vs Ishwar Lal
FIR NO. 399/2016
PS Punjabi Bagh**

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

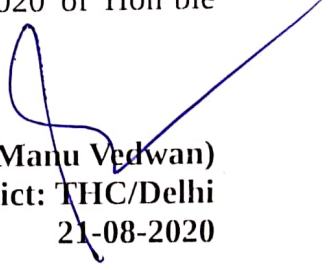
**CC No. 7679/2017
State Vs Mukesh
FIR NO. 376/2017
PS Punjabi Bagh**

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

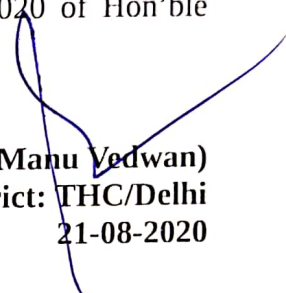
CC No. 4009/2017
State Vs Ranjit Gaur @ Munshi
FIR NO. 536/2016
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

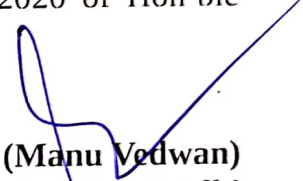
CC No. 72771/2016
State Vs Ichh Ram @ Avnish
FIR NO. 198/2016
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

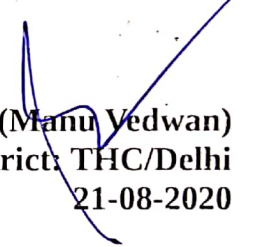
**CC No. 67343/2016
State Vs Sahjad Khan
FIR NO.979/2015
PS Punjabi Bagh**

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

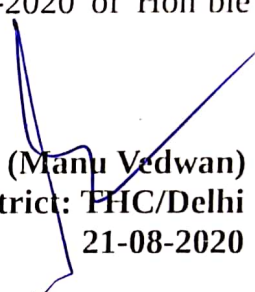
**CC No. 63061/2016
State Vs Julfikar
FIR NO. 1058/2015
PS Punjabi Bagh**

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: PHC/Delhi
21-08-2020


CC No. 62110/2016
State Vs Gurjit Singh Sathi
FIR NO. 76/2011
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

CC No. 10692/2016
Gurjeet Singh Vs Tej Pal Singh
PS Punjabi Bagh

21-08-2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular number 26/DHC/2020 dated 30-07-2020. (The present case was earlier en-blocked on 17-04-2020 for 21-08-2020 as per the directions of the Hon'ble High Court).

Present: None.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 27-11-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
21-08-2020

FIR No.129/20
u/s 392/394/397/411/120-B/34 IPC
PS Punjabi Bagh
State vs. Krishan

21.08.2020

Present: Ld. APP for the State.

Sh. Ajay Kumar Khowal, Id. Counsel for the accused / applicant
Krishan connected through Cisco webex meet application.

Vide this order I will dispose off the bail application moved on behalf
of accused Krishan.

It is submitted by Ld. Counsel that accused has been falsely implicated
in the present case. It is further submitted that in the first information report the
present accused has not been named neither the section has been mentioned. Ld.
Counsel for the accused has further submitted that as of now the position is that test
identification parade in the present case of the accused / applicant as well as the
other accused persons had been failed as complainant has failed to identify the
accused persons. It is therefore requested that as the charge sheet has already been
filed accused be now accordingly granted bail as he has spent enough time in jail
even otherwise also. It is also submitted that alleged recovery has already been
effected and investigation is complete and accused is no more required any custodial
interrogation. It is submitted that accused belongs to a good family and ready to
abide by the terms of the bail.

On the other hand, Ld. APP for the State has opposed the bail
application on the ground that offence are serious in nature.

Heard. Perused. Considering the submissions made and the fact that
complainant has failed to identify the accused / applicant Krishan during the course
of test identification parade and the charge sheet has already been filed in the present
case, accused / applicant is no more required for any custodial interrogation
accordingly, accused Krishan is granted bail on furnishing personal bond in sum of
Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail
superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event
of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court
about the same, and
4. That he shall regularly appear before this court on each and every date of
hearing.

Copy of this order be sent to Jail Superintendent concerned. Copy of
this order be sent to Id. Counsel through whatsapp.

(MANUVEDWAN)
MM-01(West)/THC:Delhi:21.08.2020

FIR No.1125/15
Case No.9838/18
PS Punjabi Bagh

21.08.2020


File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused and his counsel could not be procured on the cisco webex meet app despite efforts. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.540/15
Case No.541/19
PS Punjabi Bagh

21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons and their counsel could not be procured on the cisco webex meet app despite efforts. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 27.11.2020.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.958/14
Case No.68204/16
PS Punjabi Bagh

21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

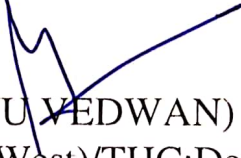
None for accused persons.

None for complainant.

Presence of the parties could not be procured on the cisco webex meet app.

In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.346/17
Case No.2159/18
PS Punjabi Bagh

21.08.2020

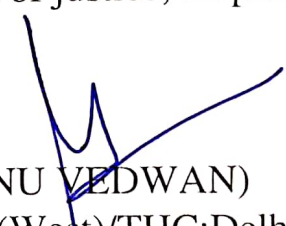
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Ld. Counsel for the accused is contacted through Cisco webex meet app.

It is submitted by Id. Counsel for the accused that he is not having file today and he is also not able to contact the accused. It is requested by Id. Counsel that a regular date be given and no adverse order be passed.

In these circumstances and in the interest of justice, be put up for purpose fixed on 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

Sachin Vij Vs. Vinay Vij
Case No.4466/16
PS Punjabi Bagh

21.08.2020


File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

Sh. Rajesh Kumar, Id. Counsel for the accused is present through Cisco webex meet app.

It is submitted by Id. Counsel for the accused that accused has expired. In these circumstances, let the death verification of accused be verified through SHO concerned for the next date of hearing.

Be put up on 27.10.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.792/06
Case No.73209/16
PS Punjabi Bagh
State vs. Untrace

21.08.2020

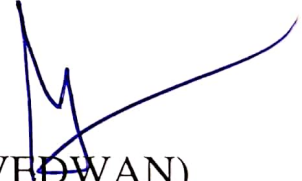
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for complainant.

Presence of complainant could not be procured on the Cisco webex meet app. In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 01.10.2020.


(MANU VBDWAN)
MM-01(West)/THC:Delhi
21.08.2020

Sheela Devi Vs. Meena Gupta
Case No.2143/17
PS Punjabi Bagh

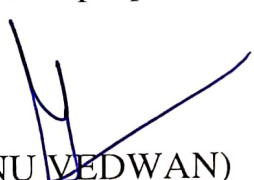
21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

Presence of complainant could not be procured on the Cisco webex meet app.

In the interest of justice, be put up for purpose fixed on 09.10.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

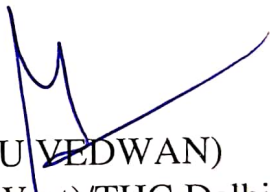
FIR No.393/19
Case No.9462/19
PS Punjabi Bagh

21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.471/17
Case No.9444/19
PS Punjabi Bagh

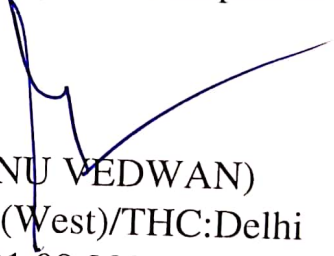
21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.599/19
Case No.9441/19
PS Punjabi Bagh

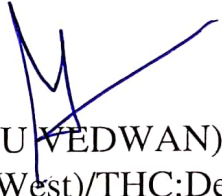
21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

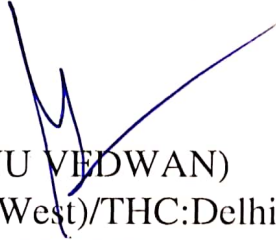
FIR No.573/19
Case No.9440/19
PS Punjabi Bagh

21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

Summons were issued to the accused however, the same could not be received back due to Covid19. In the interest of justice, let previous order be complied afresh for 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

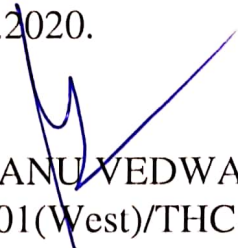
FIR No.293/15
Case No.3889/19
PS Punjabi Bagh

21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for complainant.

In view of overall circumstances, no adverse order is being passed today. Be put up for purpose fixed on 27.11.2020.


(MANUVEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

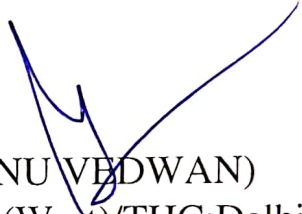
Gulshan Kumar Vs. Bimlesh Kumar
Case No.7282/16
PS Punjabi Bagh

21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: None for complainant.

Be put up for purpose fixed on 27.11.2020.



(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.546/16
Case No.713/17
PS Punjabi Bagh

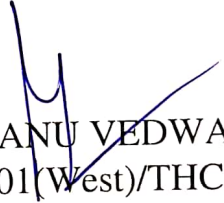
21.08.2020

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Present: Ld. APP for the State.

None for accused persons.

Presence of accused could not be procured on the cisco webex meet app. Keeping in view the overall circumstances and in the interest of justice, be put up for purpose fixed on 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.276/17
Case No.5411/18
PS Punjabi Bagh

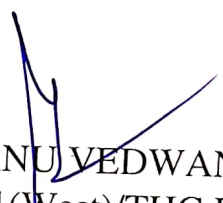
21.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Presence of accused could not be procured on the cisco webex meet app. Keeping in view the overall circumstances and in the interest of justice, be put up for purpose fixed on 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020

FIR No.51/18
Case No.9905/18
PS Punjabi Bagh

21.08.2020

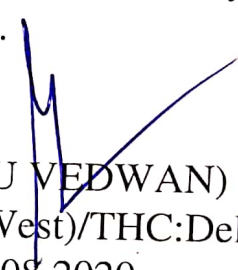
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 17.04.2020 for 21.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 27.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.08.2020